

treatment systems in compliance with Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) A total of 553 letters of intent and 176 industrial licences were granted for setting up industries in backward areas during 1989. Details, such as name and address of the undertaking location, items of manufacture and capacity in respect of all these are published regularly by Indian Investment Centre and this publication is sent to the Parliament Library.

(b) and (c). According to the present procedure for identified group of polluting industries, the letter of intent is converted to industrial licence only after the following conditions have been fulfilled:

- i) The State Director of Industries confirm that the site of the project has been approved from environmental angle by the competent State Authority.
- ii) The entrepreneur commits both to the State Government and Central Government that he will instal the appropriate equipment and implement the prescribed measures for the prevention and control of pollution.
- iii) The concerned State Pollution Control Board has certified that the proposal meets with the environmental requirements and that the

equipment installed or proposed to be installed are adequate and appropriate to the requirement.

The industry will not be permitted to operate until it obtains the consent under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. They should also satisfy the requirements of the Environment (Protection) Act, 1986 and obtain approval from the competent authority.

Entitlement of Pension to Ex-Servicemen Married Second Time

4994. PROF. PREM KUMAR DHUMAL: Will the PRIME MINISTER be pleased to state:

(a) whether as per prevailing rules the second wife of ex-servicemen who gets married second time after the death of first wife within five years of his retirement and on attaining the age of 45 years is entitled to get pension;

(b) if so, the details thereof; and

(c) if not, whether Government propose to take steps to do away with this anomaly with the legally married second wife in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) to (c). Prior to June 1989, as on the Civil side, Ordinary Family Pension was in-admissible to the widows of Armed Forces Pensioners, who married after retirement of the individual from service. In view of early ages of retirement of the Armed Forces Personnel, Government order liberalising the provisions in this regard were issued on 2nd June 1989 recognising marriage after retirement by Armed Forces personnel, subject to certain conditions, one of which is that it should be the first marriage. However,

in its judgement dated 29.8.89, the Hon'ble Supreme Court of India has struck down the provision of the CCS (Pension) Rules, 1972 which debar Family Pension to post retiral spouses against which a Review Petition has been filed by the Government.

Allocation of Land for Labour Intensive Projects in Madhya Pradesh

4995. SHRI RESHAM LAL JANGDE: Will the PRIME MINISTER be pleased to state:

(a) the area of forest land allocated in Madhya Pradesh for construction of roads,

channels, dams, railway line or other labour-intensive projects; and

(b) the area of forest land allocated to the Revenue Department of Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) 49661 199 ha. forest land has been approved under Section 2 of Forest (Conservation) Act, 1980 for diversion for non-forestry purposes in Madhya Pradesh since 1.4.1987.

The details of area diverted are as below

i) Irrigation and hydro Projects	46,481.264 ha.
ii) Roads	25.650 ha.
iii) Drinking Water Supply Scheme	62.050 ha.
iv) Thermal Power Projects	166.129 ha.
v) Railway Projects	41 808 ha.
vi) Mining Projects	1,650.833 ha.
vii) Others	1,233.465 ha.
Total	49,661 199 ha.

(b) Central Government has not approved any proposal under Forest (Conservation) Act for diversion of forest land to revenue department in Madhya Pradesh

Failure of Talcher Heavy Water Plant

4996. SHRI DAU DAYAL JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether Talcher Heavy Water Plant has been successful;

(b) if not, the reasons therefor;

(c) the efforts made to identify the reasons for its failure;

(d) whether the Comptroller and Auditor General has given any report about the